for agricultural labour and a few who have not so far revised wages have initiated necessary steps therefor. In regard to enforcement, most of the States have strengthened the enforcement machinery by appointing more inspectors and claims authorities under the Minimum Wages Act, specially to look after the interests of agricul- made. As against 110087 located seats and of other departments like Revenue, Agri- utilised seats have increased to 156531 out culture. Rural Development, Panchayat Raj, of 163466 located seats as on 13-5-1977. etc. have been tapped in addition to those There has been an increase of 87295 in of the Labour Department which is prima-the utilised seats and 53379 in the located rily responsible in every state for the im- seats. The utilised include 53641 apprenplementation of the Act.

Written Answers

announced a Scheme for workers' partici- the apprenticeship training scheme is to pation in industry at shopfloor and plant provide the necessary skill and knowledge levels to cover the industrial and mining to the youngsters in order to make them sectors. The scheme was made applicable employable in the various trades in the to units in these industries employing 500 industry. workers or more, whether in the public, private or cooperative sector, including departmentally run units. By the end of May, 1977, 545 public sector and departmental undertakings of the Central Government had either implemented or initiated steps to implement the scheme. Reports received from some of the units show that the forums set up under the scheme have helped in improving production, producti- trial units were closed down during the vity and overall efficiency. 545 Central Public Sector Units, reports workers being laid off; from 25 States/Territories show that by the end of May, 1977, 1468 units had also either implemented the scheme or initiated units, State-wise, and what are the reasons steps to do so or had made alternative for their closure; and arrangements.

4. Apprenticeship Training Scheme

Directorate General of Employment & Training under the Ministry of Labour was concerned with the implementation of apprenticeship training scheme which was the 20th point of the 20-Point economic programme launched after June, 1975. Imple- will be laid on the Table of the Sabha mentation of Apprentices Act 1961 is a when it is received.

States have by now notified revised wages statutory programme starting from 1963 onwards and every establishment is obliged to train a specific number of apprentices as fixed by the concerned Apprenticeship Advisers. It is not a fact that the implementation of Apprentices Act started only after the emergency. The assessment of achievements of the programme has been tural labour. For this purpose the resources 69236 utilised seats as on 30-6-1975, the tices (over 34 per cent) belonging to weaker section viz. Scheduled Castes 3. Workers' Participation in Management 16857, Scheduled Tribes 4375, Physically Handicapped 495, Minorities 28110, & In October 1975, the Ministry of Labour Women apprentices 3804. The purpose of >:

Closure of industrial units

318. SHRI SHYAMLAL GUPTA: Will the Minister PARLIAMENTARY of AFFAIRS AND LABOUR be pleased to state:

- (a) whether it is a fac: that many indus-Apart from last two years resulting in a number of
 - (b) if so, what is the number of such
 - (c) what is the effect of these closures on production and economy of the coun-A 15 1 7 94 45 6

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c) The requisite information is being collected and